## Annexure-C

Name of the Corporate Debtor: Indrajit Power Private Limited; Date of commencement of CIRP: 01st February 2024; List of creditors as on: September 29, 2025 List of operational creditors (Government dues)

(Amount in ₹) Details of Claimant Details of claim Details of claim admitted Amount of any mutual Amount of mount of Whether % of voting Amount of Amount of Amount Amount dues, that claim under claim not Remarks, if any Date of Amount Nature of contingent claim claim covered by related share in covered may be set-verification Department claimed claim receipt admitted CoC, if security by party? off Out of the total claim submitted by the Ministry of Coal, an amount of INR 5.23 crore has been treated as contingent, as the same was also filed by Indian Bank which pertains to the invocation of a performance bank guarantee (PBG). Subsequent to the termination notice dated August 18, 2025, issued by the Nominated Authority, considering the additional information warranting the revision of claim of the Indian Bank, the same was admitted as the claim of Indian Bank. It is pertinent to note that, two creditors cannot claim for same amount of claim. Hence, the claim of Ministry of Coal to the extent of INR 5.23 Nominated Authority, Ministry Of Coal, Appointment of India -Crore could not be admitted. complaince under Section 6 of the Coal Mines (Special Provisions) Act, 2015 126,138,960.00 0.00 126,138,960.00 05-04-24 No Ministry Of against Further, the remaining amount of INR 7.38 crore has not been obligations admitted, as the Ministry of Coal has already invoked the corresponding bank guarantee and received the payment. - 126,138,960.00 Total 126,138,960.00 0.00